



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA. 350/1166/2017

Date of order: 02.08.2019

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Subhash Chandra Mandal
Vs.
N. F. Railway

For the Applicant : None

For the Respondents : Mr. B.P. Manna, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

None for the applicant.

2. The applicant has filed this OA to seek the following reliefs:

"8(a) To direct the respondent authority to disburse the monthly salary in appropriate scale of pay in favour of the applicant and to release the arrear salary in favour of the applicant which the applicant ought to have received and the applicant been paid his monthly salary in appropriate scale of pay in appropriate time.

(b) To direct the respondent authority to give promotion to the applicant as per the existing Rules which the applicant is entitled to for serving more than 13 years.

(c) To set aside and/or quash the memo being no. ES/A/1479(T) dated 22.02.2017 issued by the respondent no. 3.

(d) Pass such other further order and/or orders as your Honour may deem fit and proper."

3. Ld. Counsel for respondents produced a communication dated 29.04.2019 which says that the Railway administration has accepted his community as "SC" instead of "UR" and initiated necessary steps for its entry in his service record and he also submits that the applicant has

been promoted to the Grade Pay of Rs. 4200/- with effect from 04.08.2017.

4. Therefore, the grievance of the applicant has already been redressed, nothing survives to adjudicate.

5. OA is disposed of as infructuous.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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